## GOVERNMENT OF INDIA MINISTRY OF STEEL

## RAJYA SABHA UNSTARRED QUESTION NO. 953 FOR ANSWER ON 11/12/2023

#### SALARY OF NON-EXECUTIVE EMPLOYEES

#### 953. SHRI DHIRAJ PRASAD SAHU: DR. AMEE YAJNIK:

Will the Minister of Steel be pleased to state:

(a) the reasons for the MoU on wage negotiations for non-executive employees in the steel sector not being executed, despite being in profit for the last five years;

(b) whether the dues and allowances of non-executive employees have been paid, if so, details thereof and if not, the reasons therefor;

(c) whether the steel management is giving increased salaries without executing the MOU, if so, details thereof; and

(d) the reasons for the Steel Ministry implementing allowances for officers and employees of the steel sector on different dates and the basis of this decision?

## ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI FAGGAN SINGH KULASTE)

(a) to (c): Ministry of steel had two CPSEs in steel-making viz Steel Authority of India Ltd. (SAIL) and Rashtriya Ispat Nigam Ltd. (RINL) at the time of last wage revision notified for non-executive employees of Central Public Sector Enterprises (CPSEs) vide DPE's O.M. W-02/0015/2016-DPE(WC)-GL-XXIV/17 dated 24.11.2017.

In SAIL, in terms of the MoU signed on wage revision for non-executive employees of SAIL at the level of National Joint Committee on Steel (NJCS) on 22.10.2021, the status of execution/implementation of MoU is attached as **Annexure**.

Rashtriya Ispat Nigam Ltd. (RINL) has not implemented the wage revision for non-executive as per DPE guidelines dated 24.11.2017 in view of financial condition of the company. The company has negative PBT since FY 2018-19 except in FY 2021-22.

(d) The Allowances for Officers and Employees (Non-executives) has been implemented on different dates as the Allowances for Officers (Executives) of Central Public Sector Enterprises (CPSEs) have been implemented as per DPE guidelines vide its OM No.W-02/0028/2017-DPE(WC)-GL-XIII/17 dated 03.08.2017, whereas in case of employees (Non-executives), the wage revision and other benefits have been implemented as per the MOU arrived with Trade Unions/Associations in compliance of DPE guidelines dated 24.11.2017 in SAIL.

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# Status of Implementation of MoU

SI.	Benefit	Status of Fulfilment/
No.		implementation
1	Revised Basic Pay with Fitment benefit @ 13% Basic + DA as on 01/01/2017	Implemented notionally w.e.f. 01/01/2017 and actual payment commenced from 01/04/2020
2.	100% DA neutralization as on 01/01/2017 and DA to be revised quarterly	Implemented notionally w.e.f. 01/01/2017 and actual payment commenced from 01/04/2020. DA revised thereafter on quarterly basis
3.	26.5 % of Basic Pay as variable perks and allowances w.e.f. date of approval of Government	
4.	Arrears towards Basic & DA and Superannuation Benefits for the period 01/04/2020 till implementation of Wage Agreement in a single instalment	Paid
5.	<ul> <li>Sub Committee of NJCS to work on the following issues:</li> <li>Scale of Pay w.e.f. 01/01/2017</li> <li>Variable Perks &amp; Allowances under Cafetaria Approach</li> <li>Drafting of Memorandum of Agreement</li> <li>House Rent Allowance/ House Rent Recovery</li> <li>Issue of Arrears for the period 01/01/2017 till 31/03/2020</li> </ul>	<ul> <li>01/01/2017 &amp;</li> <li>Variable Perks under Cafetaria Approach</li> </ul>